

20.33 hrs

APPROPRIATION (RAILWAYS) NO. 3
BILL*, 1993

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 for the purpose of Railways.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 for the purpose of Railways."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF :** I introduce the Bill.

MR. CHAIRMAN : The Minister may now move that the Bill be taken into consideration.

SHRI C.K. JAFFER SHARIEF : Sir I beg to move :**

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 for the purposes of Railways, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1993-94 for the purposes of Railways, be taken into consideration."

The motion was adopted.

*Published in the Gazette of India, Extraordinary Part II, Section 2, dated 25-8-93.

**Introduced/moved with the recommendation of the President of India.

MR. CHAIRMAN : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill".

*The motion was adopted.**Clauses 2 and 3 were added to the Bill.*

MR. CHAIRMAN : The Question is :

"That the schedule stand part of the Bill".

*The motion was adopted.**The Schedule was added to the Bill.*

MR. CHAIRMAN : The Question is :

"That clause 1, the Enacting formula and the long title stand part of the Bill".

*The motion was adopted.**Clause 1, Enacting Formula and long Title were added to the Bill.*

SHRI C.K. JAFFER SHARIEF : I beg to move :

"That the Bill be passed".

MR. CHAIRMAN : The question is :

"That the Bill be passed".

The motion was adopted.

20.35 hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL*, 1993

[English]

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : Sir, I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain

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services for the purposes of Railways during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year."

The motion was adopted.

SHRI C.K. JAFFER SHARIEF : I introduce the Bill.**

MR. CHAIRMAN: The Minister may now move that the Bill be taken into consideration.

SHRI C.K. JAFFER SHARIEF : Sir, I beg to move :**

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year, be taken into consideration."

MR. CHAIRMAN : The question is :

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1990 in excess of the amounts granted for those services and for that year, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN : The House will now take up clause by clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 were added to the Bill.

MR. CHAIRMAN : The question is :

"That the schedule stand part of the Bill."

The motion was adopted.

The Schedule was added to the Bill.

MR. CHAIRMAN : The question is :

"That clause 1, the Enacting formula and the long title stand part of the Bill."

The motion was adopted.

Clause 1, the Enacting Formula and the long Title were added to the Bill.

SHRI C.K. JAFFER SHARIEF : I beg to move :

"That the Bill be passed."

MR. CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN : The House stands adjourned to re-assemble tomorrow at 11 a.m.

20.40 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, August 26, 1993/ Bhadra 4, 1915 (Saka)

** Introduced/moved with the recommendation of the President of India.